## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 126(ND)/2015 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 1.08.2016

NAME OF THE COMPANY:

Focus Energy Ltd.

Vs.

M/s. Reebok India Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the

Companies Act 2013

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
0	MR. N. WAN	PATHY, Sr. Advocate Shinkon, Advocate	Petitioner	
		00	7-Respondent No	10 Sander
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5, MS	M ANISH A	CHAUDHARY, A		to Man.
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## ORDER

One last opportunity is granted to Respondent No.11 to file rejoinder to the reply of his application for deleting his name from array of parties. Let rejoinder be now filed within two weeks with a copy in advance to the counsel opposite.

List for further consideration on 5.9.2016

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(S.K. MOHAPATRA) MEMBER (T)

Dated: 01/08/2016

(Vidya)